

considering girls as burden and preference for small family. Further, easy availability of technology for sex determination tests and abortion services act as a catalyst in the declining Child Sex Ratio.

(c) and (d) Addressing declining Child Sex Ratio is a priority of the Government. Beti Bachao Beti Padhao (BBBP) scheme has been launched to addresses the declining Child Sex Ratio (CSR) and related issues of women empowerment over a life-cycle continuum. It is a tri-ministerial initiative of Ministries of Women and Child Development, Health and Family Welfare and Human Resource Development. This scheme focusses on awareness and advocacy campaign at national level, enforcement of Pre-Conception and Pre-Natal Diagnostic Techniques (PC&PNDT) Act and multi-sectoral action in 100 selected districts.

Abuse and neglect of children in juvenile homes

1438. SHRI BAISHNAB PARIDA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the different kinds of juvenile homes in the country, State-wise position thereof;

(b) whether there have been reports of abuse and neglect of the children in such homes and if so, the details thereof; and

(c) whether the above system is monitored by the concerned authorities regularly to ensure that the children do not follow the wrong illegal path after their release in such homes and if so, the details of the feedback?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) The Juvenile Justice (Care and Protection of Children) Act, 2000 (JJ Act) provides for setting up of Observation Homes and Special Homes for juveniles during pendency of inquiry and for reception and their rehabilitation. These homes can be established and maintained by the State Government itself or under an agreement with Voluntary Organisation in every district or a group of districts as may be required. The details about number of Observation and Special Homes presently functioning in the country, State/UT-wise being supported under the Integrated Child Protection Scheme (ICPS) is given in the Statement-I (*See below*).

(b) The National Commission for Protection of Child Rights has reported that it has registered 71 complaints/cases concerning child abuse/sexual exploitation/torture/ill-treatment/disappearance/running away of children/lack of residential facilities and

other regularities committed in Child Care Institutions (CCIs) including Observation and Special Homes for juveniles during the last three years and current year 2015-16. The State/UT-wise details are given in the Statement-II (*See below*).

(c) Rule 10(C) of Central Model Rules, 2007 under JJ Act, 2000 provides for monitoring of institutions for juveniles by Juvenile Justice Boards and seeking compliance from CCIs in cases of any noticeable lapses and improvement based on suggestion of the Board. Section 35 of the JJ Act, 2000 also provides for inspection of CCIs including Observation and Special Homes by State and District level Inspection Committees. The rehabilitations measures undertaken in CCIs include education, vocational training, counselling, mental health etc., to ensure that the juvenile is reformed and becomes a useful citizen of society.

Statement-I

*The details of Observation and Special Homes presently functioning in the country,
State/UT-wise being supported under the ICPS*

Sl. No.	Name of the State	Number of Observation & Special Homes		
		Observation Homes	Special Homes	Observation cum Special Homes
		2015-16	2015-16	2015-16
1	2	3	4	5
1.	Andhra Pradesh	9	4	-
2.	Arunachal Pradesh	2	-	-
3.	Assam	6	1	-
4.	Bihar	24	1	-
5.	Chhattisgarh	17	7	-
6.	Goa	-	-	-
7.	Gujarat	3	-	3
8.	Haryana	4	1	-
9.	Himachal Pradesh	1	-	-
10.	Jammu and Kashmir	-	-	-
11.	Jharkhand	12	1	-

1	2	3	4	5
12.	Karnataka	16	-	-
13.	Kerala	14	2	-
14.	Madhya Pradesh	21	3	-
15.	Maharashtra	32	3	-
16.	Manipur	4	-	1
17.	Meghalaya	3	-	-
18.	Mizoram	8	2	-
19.	Nagaland	10	2	-
20.	Odisha	1	-	5
21.	Punjab	4	2	-
22.	Rajasthan	34	1	-
23.	Sikkim	2	-	-
24.	Tamil Nadu	10	-	-
25.	Telangana	3	2	-
26.	Tripura	2	-	-
27.	Uttar Pradesh	30	6	-
28.	Uttarakhand	7	2	-
29.	West Bengal	10	3	-
30.	Andaman and Nicobar Islands	-	-	-
31.	Chandigarh	-	-	1
32.	Dadra and Nagar Haveli	-	-	-
33.	Daman and Diu	-	-	-
34.	Delhi	3	1	-
35.	Lakshadweep	-	-	-
36.	Puducherry	1	3	3
TOTAL		293	47	13

Statement-II

State/UT-wise details of cases registered by NCPCR regarding complaints/cases concerning child abuse / sexual exploitation / torture / ill-treatment / disappearance/ running away of children/ lack of residential facilities and other irregularities committed in Child Care Institutions (CCIs) including Observation and Special Homes

Sl. No.	States/UTs	2012-13	2013-14	2014-15	2015-16	Total
1.	Andaman and Nicobar Islands	-	-	-	-	-
2.	Andhra Pradesh	-	1	1	-	2
3.	Arunachal Pradesh	-	-	-	-	-
4.	Assam	-	-	-	-	-
5.	Bihar	-	-	-	1	1
6.	Chhattisgarh	-	-	-	-	-
7.	Chandigarh	-	-	-	-	-
8.	Daman and Diu	-	-	-	-	-
9.	Delhi	3	-	3	1	7
10.	Dadra and Nagar Haveli	-	-	-	-	-
11.	Goa	-	-	-	-	-
12.	Gujarat	1	-	-	-	1
13.	Himachal Pradesh	-	-	-	-	-
14.	Haryana	5	1	1	2	9
15.	Jharkhand	1	-	-	-	1
16.	Jammu and Kashmir	-	-	-	-	-
17.	Karnataka	3	-	1	-	4
18.	Kerala	-	-	-	-	-
19.	Lakshadweep	-	-	-	-	-
20.	Maharashtra	2	-	2	-	4
21.	Meghalaya	1	-	-	-	1
22.	Manipur	-	1	-	1	2

Sl.No.	States/UTs	2012-13	2013-14	2014-15	2015-16	Total
23.	Madhya Pradesh	3	-	1	2	6
24.	Mizoram	-	-	-	-	-
25.	Nagaland	-	-	-	-	-
26.	Odisha	-	2	1	-	3
27.	Punjab	2	-	-	1	3
28.	Puducherry	-	-	-	-	-
29.	Rajasthan	-	1	-	-	1
30.	Sikkim	-	-	-	-	-
31.	Tamil Nadu	6	-	1	-	7
32.	Telangana	-	-	-	-	-
33.	Tripura	-	-	-	-	-
34.	Uttarakhand	-	-	-	-	-
35.	Uttar Pradesh	6	2	5	5	18
36.	West Bengal	-	-	-	1	1
TOTAL		33	8	16	14	71

Money allocated for women and child welfare

†1439. SHRI MAHENDRA SINGH MAHRA: Will the minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the amount of money allocated for women and child welfare has been reduced in the last two financial year;

(b) if so, quantum of reduction the State-wise details thereof; and

(c) if not, the details of fund allocated for the above items during the financial year 2013-14, 2014-15 and 2015-16?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) and (b) The Ministry of Women and Child Development is allocating the money for the welfare of women and children across the country through various schemes which are being implemented by the Ministry. The money allocated during the last two financial years and current year for implementing the various schemes is given in the table below:

†Original notice of the question was received in Hindi.